

(30)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.274/2004

this the 4th day of February, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

K. Kunhikrishnan,
S/o Late P. Raman Nambiar,
R/o P 1.1.M.S. Flats,
Sector-13, R.K. Puram,
New Delhi-110066.

...Applicant

(By advocate: Shri Sachin Chauhan)

Vs

1. Union of India, through
The Secretary,
Ministry of Information & Broadcasting,
Government of India,
Shastri Bhawan, New Delhi.

2. Chief Executive Officer/Director General
Prasar Bharti, PTI Building,
Parliament Street, New Delhi.

3. The Under Secretary,
Ministry of Information and Broadcasting,
A-Wing, Shastri Bhavan,
New Delhi.

... Respondents.

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The applicant contends that disciplinary proceedings had been initiated against him on vague charges without any basis. According to the learned counsel, they are motivated. At this stage, we are not going into merits of the same because as yet only the chargesheet has been served and we are informed that the reply has been filed.

2. At this stage, when the rights of the respondents are not likely to be affected, we dispose of the present

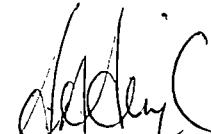
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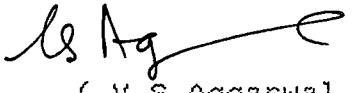
(2)

application without issuing a show cause notices
directing:

- a) the enquiry against the applicant should be completed within six months; and
- b) this should be subject to condition that the applicant cooperates.

3. With these observations, OA is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/kdr/